



2025:DHC:11136-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 12667/2024, CM APPL. 52701/2024

**TANMAY BARICK** .....Petitioner

Through: Mr. Abhay Kumar Bhargava,  
Mr. Satyaarth Sinha and Ms. Shradha  
Mewati, Advs.

versus

**UNION OF INDIA & ORS.** .....Respondents

Through: Mr. Virender Pratap Singh  
Charak, CGSC with Ms. Shubhra Parashar  
& Mr. Pushpender Pratap Singh, Advs. for  
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**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER (ORAL)**

**%**

**09.12.2025**

**C.HARI SHANKAR, J.**

**1.** Mr. Abhay Kumar Bhargava, learned Counsel for the petitioner submits that his client has received a Signal No. R/3177 in response to show cause notice dated 6 August 2024 from the respondents stating that his representation has been accepted.

**2.** Accordingly, the grievance in this writ petition does not survive further for consideration. The writ petition is accordingly disposed of.

**C.HARI SHANKAR, J.**

**OM PRAKASH SHUKLA, J.**

**DECEMBER 9, 2025/aky**